

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**  
**SPECIAL BENCH**

**ITEM No. 9**  
**(IB)-57(PB)/2022**

**IN THE MATTER OF:**

Iskcon Infotech Pvt Ltd

.... Petitioner/Applicant

**Order U/s. 59 of Insolvency & Bankruptcy Code (IBC), 2016**

**Order delivered on 12.09.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Central Bank of India : Mr. Tushar Singh and Mr. Nikhil Sabri

For the Liquidator : Adv Shobhan Mahanti

**ORDER**

Ld. Proxy counsel appearing for the Central Bank of India opposed the application. Nevertheless, the arguing counsel for the Central Bank of India is not available today. Let this petition be listed for physical hearing on 15.09.2023. The arguing counsels should ensure their physical appearance on the next date of hearing.

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

**-Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (JUDICIAL)**

12.09.2023  
Lalit